

Sl.No. 37/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IA No. 42/JPR/2022
CP No. (IB)-240/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Santosh Steel Corporation

...Operational Creditor/ Applicant

Versus

Dak Rolls Pvt. Ltd.

... Corporate Debtor/ Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Sourabh Malpani, CA

For the Respondent : None-appeared

ORDER

IA No. 42/JPR/2022:

Heard Mr. Sourabh Malpani, CA for the Petitioner/ Operational Creditor.
He submits that he does not want to proceed in the present case. Furthermore, he requests for withdrawal of the petition unconditionally. Prayer is allowed. IA is allowed and CP is disposed of accordingly.

CP No. (IB)- 240/9/JPR/2019:

In view of the order passed in IA No. 42/JPR/2022, the instant CP is dismissed as withdrawn.

Sd-

(Deep Chandra Joshi)
Judicial Member

Sd-

(Raghu Nayyar)
Technical Member

February 28, 2022
HA




Assistant Registrar
National Company Law Tribunal
Jaipur